

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 12th day of December 2002.

Contempt Application no. 27 of 2002
in
Original Application no. 1162 of 1999.

Hon'ble Mr. Govindan S. Tampi, Administrative Member
Hon'ble Mr. A.K. Bhatnagar, Judicial Member

Krishna Gopal, S/o Sri Chaddi Lal,
R/o House no. 2055, Type-II, III,
Kanpur.

... Applicant

By Adv : Shri B.B. Sirohi

Versus

1. Sri M.K. Kaw, Secretary, Ministry of HRD,
New Delhi.
2. Sri H.M. Cairae, Commissioner, Kendriya Vidhyalaya Sangathan,
18, Institutional Area, Shaheed Jet Singh Marg,
New Delhi.
3. Sri M.S. Verma, Assistant Commissioner, Kendriya Vidyalaya
Sangathan (Lucknow Region), Sector 'J', Aliganj,
Lucknow.
4. Sri Y Bhardwaj, Principal, Kendriya Vidya, IIT,
Kanpur.

... Respondents

By Adv : Sri N.P. Singh

O R D E R


Hon'ble Mr. Govindan S. Tampi, A.M.

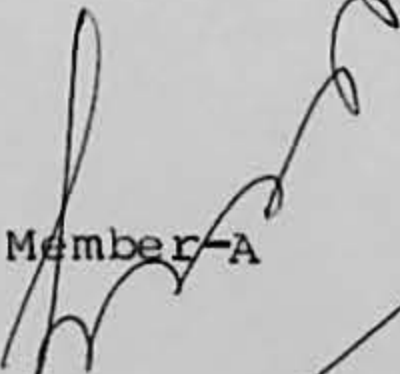
Heard Shri B.B.Sirohi, learned counse for the applicant
and Shri N.P.Singh, learned counsel for the respondents.

2. Learned counsel for the applicant/petitioner presses
the contempt petition. We observed that this petition has been
filed alleging the non-implementation of the Tribunal's order
dated 27-5-2002 by which the respondents were directed to
pay the applicant's salary for the period till 9-5-2002 and

allow the applicant joining time. However, the transfer order had not been interfered by the Tribunal. It is brought out by the learned counsel for the respondents the needful has been done in this case and nothing ~~for~~ ^{to} remain to be done. Having examined the matter we are convinced that the respondents had performed the task assigned to them and the applicant has not been able to make out any case on the wilful/deliberate dis-obedience of the Tribunal's order.

3. In the circumstances, no contempt is made out. The petition is therefore, dismissed and the notices to alleged ~~the~~ ² contemners are discharged.


Member-J


Member-A

Madhu/

